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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 3402/2001

This the 7th day of January, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Bharat Lal  
S/o late Sh. Rameshwar Dayal  
R/o House No.2251/5A/2,  
New Ranjit Nagar,  
New Delhi-110008.

Correspondence Address

C/o R.S.Rawat, Advocate,  
2151/17A/12,  
New Patel Nagar,  
New Delhi-110008.

(By Advocate: Sh. R.S.Rawat)

Versus

1. Union of India,  
through the Secretary,  
Ministry of Agriculture,  
(Dept. A.H. & Dairying),  
Krishi Bhawan,  
New Delhi.
2. General Manager,  
Delhi Milk Scheme,  
West Patel Nagar,  
New Delhi-110008.

(By Advocate: Sh. S.M.Arif)

O R D E R (ORAL)

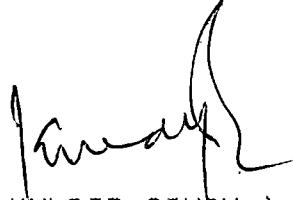
By Sh. Kuldip Singh, Member (J)

Applicant's father late Sh. Rameshwar Dayal, ex-Mali, DMS expired while in harness on 17.1.91. Thereafter his wife applied for seeking appointment on compassionate grounds but the respondents submitted that when the query was raised, she replied in 1994 that instead of her being given an appointment, the present applicant may be given appointment. When another query was raised she replied only in 1997 and only then she submitted the particulars of her family. These facts alone would show that the applicant was not serious to seek appointment on compassionate grounds even otherwise it is well-settled law that principle of compassionate appointment

[Signature]

applies only to tied over the immediate crisis on the bereavement of the family when the bread earner dies while in harness but in this case the bread earner is stated to have expired in the year 1991 and applicant themselves did not respond to the queries raised on application by the department which shows that they must have managed to tied over the immediate financial crisis and they do not want compassionate appointment.

2. In view of the above, nothing survives in the OA which is accordingly dismissed.

  
( KULDIP SINGH )  
Member (J)

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